

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 16th of April 2015

NOTIFICATION (DRAFT)

No.L-1/41/2010-CERC.-In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publications, the Central Electricity Regulatory Commission hereby makes the following regulations, to amend Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015.

(2) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Amendment to Regulation 3 of the Principal Regulations:

(1) A new sub-clause (iii) shall be inserted after sub-clause (ii) of clause 1 of Regulation 3 of the Principal Regulations as under:

“(iii) ISTS Scheme proposed by CTU, for which the Central Government designated Solar Power Park Developer has sought long term access, and for which consultation with CEA and beneficiaries wherever identified has been held for setting up the ISTS scheme and the Solar Power Park Developer undertakes to bear all liabilities on behalf of the Solar Project Developers to be set up in the Solar Park.”

**(T. Rout)
Chief (Law)**

Note: The Principal Regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 of Ser.No.154 dated 7.6.2010.